

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6663/2020

This the 24th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mr. Janak Raj

.....Applicant
(Advocate:- Mr. Raghu Mehta)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.61/6663/2020) arises out of SWP No. 1131/2008, wherein relief is claimed against J&K Industries Ltd. This Tribunal does not have jurisdiction in respect of the employees of J&K Industries Ltd. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**